

F.No. 21-19/CPIO-NDCESTAT/2026  
Customs Excise And Service Tax Appellate Tribunal  
West Block No.2, R.K. Puram, New Delhi

I.D. No. 21-19/2026

Date: .04.2026

To

Sh. Shivaraj M S  
3032 Casa Paradiso-2, Sobha City Road  
Thanisandra Main Road  
Karnataka  
Email id: shivarajms120@gmail.com

Sir,

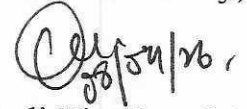
Sub: Information sought under Right to Information Act, 2005

This is with reference to your RTI application No. CESTA/R/E/26/00015 dated 30.03.2026.

It is observed that a question is being asked instead of seeking information which is vague and accusing in nature. Even if it is considered as a request for information, this Tribunal does not possess such information as sought. Also, your attention is invited to Section 6(1) of the Right to Information Act, 2005, which requires that a request for obtaining information should specify the particulars of the information sought.

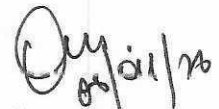
In view of the above, this application is rejected.

Yours faithfully,



(Vaishali Kharbanda)  
Technical Officer/CPIO

Copy to: Computer Section, for uploading of reply to the RTI on the CESTAT website.



(Vaishali Kharbanda)  
Technical Officer/ CPIO

Note:- If the applicant is aggrieved by the information provided, he may appeal to the Hon'ble Ms. Hemambika R. Priya, Member (Technical), First Appellate Authority, CESTAT, West Block No.2, R.K. Puram, New Delhi-110066 within 30 days.